

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.448/97

New Delhi, this the 7th day of July, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S. P. Biswas, Member (A)

1. Kuldeep Singh s/o Karan Singh  
R/o 45 B, R.B.I. Colony,  
Shalimar Bagh, Delhi.
2. Gajraj Singh s/o Shri Balwant Singh,  
Block C, Quarter No. 476,  
Kidwai Nagar, New Delhi. ...Applicants  
(By Advocate: Shri A.K. Bhardwaj)

-Versus-

1. Union of India through  
Secretary,  
Department of Personnel & Training,  
Staff Selection Commission,  
CGO Complex, Lodhi Road,  
New Delhi.
2. The Deputy Director,  
Department of Personnel & Training,  
Staff Selection Commission(Southern Region),  
EVK Sampath Building, College Road,  
Madras. ....Respondents  
(By Advocate: Shri VSR Krishna)

O R D E R (ORAL)  
(Dr. Jose P. Verghese, Vice-Chairman (J))

This OA has been filed against the rejection of the candidature of the applicants by the respondents Staff Selection Commission on the ground of multiple applications. When notices were issued, we directed the respondents to produce the record as well to verify whether there were multiple applications made at the instance of the petitioners.

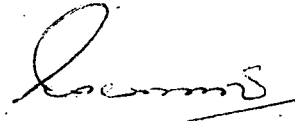
We have gone through the file and we are satisfied that inspite of attempts to camouflage, sufficient evidence exist in the file to show that the applicants have made


multiple applications. The names are the same, the dates of birth are the same and the certificates enclosed are also the same. The only difference in sending the applications is of photographs. Phtographs looks like one recent and the other very old one. But on our own perusal we were convinced that the applicants had made multiple applications.

Under Note-III in the advertisement itself, the respondents SSC has clearly stated that the applicants shall not make multiple applications and in case they do so it would be treated in violation of rule 10 which is also part of the said advertisement.

This matter had gone to the Hon'ble Supreme Court and the orders passed on the question of multiple applications were that as a practice this may not be worth continuing in the subsequent years and the direction of the court was that prospectively for the subsequent examination there shall not be such stipulation or there should be one and single examination for the entire country. In any event, the present examination being one prior to the Supreme Court's decision, we are constrained that no relief can be given to the applicants after finding that the applicants have infact made multiple applications.

In view of this, this OA is dismissed with no order as to costs.

  
 (S.P. Biswas)  
 Member (A)

  
 (Dr. Jose P. Verghese)  
 Vice-Chairman (J)

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